

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-189/ND/2017

(CA-319 & 220/C-III/ND/2018)

In the matter of :

State Bank of India

.. PETITIONER

vs.

Namdhari Food International (P) Ltd

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 19.12.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Ms. Mahima Singh, Mr. Savar Mahajan, Ms.
Pooja Mahajan, Advocates for RP

For the Respondent/Corporate Debtor : Mr. Prashant S. Kentale, Advocate

For the Intervener : Mr. Virender Ganda, Sr. Advocate, Mr.

Sandeep, Mr. Anuj Tewari, Ms. Shelly Khanna, Mr. Ajeyo Sharma, Advocates

ORDER

Learned Counsels for the parties are present. Heard at length.

Order is reserved.

—Sd—

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—Sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit